

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13029/01/2018-US.II
Government of India
Ministry of Law and Justice
(Department of Justice)

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Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 19th April, 2018.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint Shri Ramendra Jain, to be an Additional Judge of the Punjab & Haryana High Court, for a period of six months with effect from 20th April, 2018.


19/4/2018

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

**The Manager,
Government of India Press,
FARIDABAD**

No. K. 13029/01/2018-US.II

Dated 19.04.2018

Copy to:-

1. Shri Justice Ramendra Jain, Additional Judge,
Punjab and Haryana High Court, Chandigarh.
2. The Secretary to the Governor, Punjab, Chandigarh.
3. The Secretary to the Governor, Haryana, Chandigarh.
4. The Secretary to the Chief Minister, Punjab, Chandigarh
5. The Secretary to the Chief Minister, Haryana, Chandigarh
6. The Secretary to the Chief Justice, Punjab and Haryana High Court, Chandigarh.
7. The Chief Secretary, Government of Punjab, Chandigarh.
8. The Chief Secretary, Government of Haryana, Chandigarh..
9. The Registrar General, Punjab and Haryana High Court, Chandigarh.
10. The Accountant General, Punjab, Chandigarh.
11. The Accountant General, Haryana, Chandigarh.
12. President's Secretariat, (CA.II Section), New Delhi
13. PS to Principal Secretary to the Prime Minister, New Delhi.
14. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
15. PS to ML&J/PS to MoS (L&J)/PSO to Secretary (J)/JS(J.I)/DS(ANS)/SO(Desk).
16. Notification copy uploaded on the website of the Department of Justice,
Government of India, New Delhi at www.doj.gov.in.


(K.C. Thang)

Under Secretary to the Government of India
Tele: 2338 2978